

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 9 MAY 1988

IA I IN APPLICATION NOS. 263 to 281, 4 to 6, 21 to 26, 28 to 33,  
39 to 44, 59 to 63, 120, 121 to 132,  
135 to 139, 188 to 215, 218 to 239,  
240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicants

Smt A. Manjula & Ors

v/s

The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

Respondents

To

1. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009
2. The Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
3. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

4. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001
6. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

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Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal  
in the above said applications on 4-5-88.

*Jeevi*  
SECTION OFFICER  
(JUDICIAL)

Encl : As above

*o/c*

*Received  
K. M. Venkatesh  
10-5-88*

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

**ORDER SHEET**

Application Nos. 263 to 281, 4 to 6, 21 to 26, 28 to 33, 39 to 44,  
59 to 63, 120, 121 to 132, 135 to 139, 188 to 215, Respondent  
218 to 239, 240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicant

Smt A. Manjula & Ors  
Advocate for Applicant

v/s The AG (A&E), Karnataka, B'lore & 2 Ors  
Advocate for Respondent

Dr M.S. Nagaraja

M.S. Padmarajaiah

Date

Office Notes

Orders of Tribunal



**TRUE COPY**

*Signature*  
SECTION OFFICER 9/5  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

LHAR/RKR

Applicants by Dr.M.S.Nagaraj  
and respondents by Shri M.S.Padmarajaiah.

Shri Padmarajaiah requests  
for extension of time by three months to  
comply with our orders. Dr.Nagaraj has  
no objection. Request granted.

*4.5.88*

Sd/-  
MEMBER(A) 4.5.88.  
4.5.88

Sd/-  
MEMBER(J) 4.5.88

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 19 JAN 1989

CONTEMPT

PETITION (CIVIL) APPLICATION NOS 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88  
IN APPLICATION NOS. 218 to 239, 263 to 281, 283 to 303, 415 to 435, 625 to 631, 632 to 637,  
W.P. NO. 647 to 653, 769 to 771 & 866 to 871 / 88(F)

Applicant(s)

Shri P. Chander Mohan & 111 Ors  
To

1. Shri I.M. Shariff  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009

2. Shri R.S.A. Rao  
Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001

3. Shri T.N. Chaturvedi  
Comptroller & Auditor General of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

Respondent(s)

v/s The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

4. Shri S. Venkataraman  
Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001

5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/~~INTERIM ORDER~~  
passed by this Tribunal in the above said application(s) on 18-1-89.

*R.A. Venkatesh*  
DEPUTY REGISTRAR  
(JUDICIAL)

Encl : As above

Date	Office Notes	Orders of Tribunal
18.1.1986		<p><u>KSPVC/LHARM</u></p> <p><u>C.P. 410 to 416/88(F)</u></p> <p>Petitioners by Shri I.M.Shariff. Respondents by Shri M.S.Padmarajaiah.</p> <p>2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to initiate Contempt of Court proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents brought to our notice that the Hon'ble Supreme Court had stayed the operation of the orders made in favour of the petitioners and, therefore, submitted that these Contempt of Court proceedings are liable to be dropped. We find this submission of Shri Padmarajaiah is correct. On this, these contempt proceedings are liable to be dropped. We, therefore, drop the contempt proceedings. But in the circumstances of the cases we direct the parties to bear their own costs.</p> <p><u>C.P. No.327 to 409, 417 to 429 and 434 to 442/88(F)</u></p> <p>Petitioners by Shri I.A.Shariff. Respondents by Shri M.S. Padmarajaiah.</p> <p>2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985, and Contempt of Courts Act, 1971, the petitioners have moved this</p>

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

C.P.(Civil) Nos. 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88

P. Chander Mohan & 111 Ors

V/s The AG (A&E), Karnataka, Bangalore & 2 Ors

Order Sheet (contd)

I.M. Sheriff

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<p>Tribunal to initiate contempt proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents placed before us, orders made by the authority in favour of the petitioners pursuant to the orders of this Tribunal subject to the terms and conditions specified therein. We are of the view that the aforesaid orders of the authority which would eventually result in payments to the petitioners implementing the orders made in their favour by this Tribunal. In these circumstances we consider it proper to drop these contempt proceedings against the respondents. We, therefore, drop these contempt proceedings against the respondents. But in the circumstances of the cases we direct the parties to bear their own costs.</p>

TRUE COPY



Sd/-

(K.S.PUTTASWAMY)  
VICE CHAIRMAN  
18.1.1989

Sd/-

(L.H.A.REGO)  
MEMBER (A)  
18.1.1989

*Parvathimala*  
DEPUTY REGISTRAR (JULY 1981)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 15 MAR 1988

APPLICATION NO. S.

263 to 281

/ 88(F)

W.P. NO.

Applicant

Smt A. Manjula & 18 Ors

To

1. Smt A. Manjula
2. Smt G.R. Lalithamma
3. Smt Pramilamma
4. Kum D.K. Saraswathi
5. Kum Veeravathy Aursang
6. Smt B.S. Jayalakshmi
7. Smt K.S. Vasantha
8. Smt N. Pankaja Bai
9. Kum Y.P. Saroja
10. Smt Vijaya Chandrasekhar
11. Smt B.V. Sathya Prema Kumari
12. Shri Munianjanappa
13. Smt H. Pramila
14. Smt K. Lalitha
15. Smt Geetha Nagesh Konaje

V/s

Respondent  
The AG (A&E), Karnataka & 2 Ors

16. Smt Geetha B.V.

17. Smt H.M. Vijaya

18. Smt S.A. Saraswathi

19. Smt H.S. Leelavathi

(Sl Nos. 1 to 19 -

Senior Accountants  
Office of the Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

20. Dr M.S. Nagaraja

Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

21. The Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

22. The Comptroller & Auditor General of India  
No. 10, Shahadur Shah Zafar Marg  
New Delhi - 110 002

23. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH New Delhi - 110 001

16-3-88  
Please find enclosed herewith the copy of ORDER/504X/1988/ORDER  
passed by this Tribunal in the above said application on 29-2-88.

24. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Encl.: As above

RECEIVED  
B.T. Venkateshwaran  
DEPUTY REGISTRAR  
(JUDICIAL)

Advocate  
S. Chaitanya  
C. S. Chaitanya  
Advocate  
C. S. Chaitanya  
Advocate  
C. S. Chaitanya

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 29th DAY OF FEBRARY, 1988

Present : Hon'ble Sri P.Srinivasan Member (A)

Hon'ble Sri Ch.Ramakrishna Rao Member (J)

APPLICATION Nos.263 to 281/1988(F)

1. Smt. A.Manjula(1)
2. Smt. G.R.Lalithamma,
3. Smt. Pramilamma,
4. Km. D.K.Saraswathi,
5. Km. Veeravathy Aursang,
6. Smt.B.S.Jayalakshmi,
7. Smt.K.S.Vasantha,
8. Smt. N.Pankaja Bai,
9. Km. V.P. Saroja,
- 10.Smt. Vijaya Chandrasekhar,
- 11.B.V.Sathy Prema Kumari,
- 12.Sri Munianjanappa,
- 13.Smt. H.Pramila,
- 14.Smt.K. Lalitha
- 15.Geetha Nagesh Konaje,
- 16.Smt.Geetha B.V.
- 17.Smt.H.M. Vijaya,
- 18.Smt. S.A.Saraswathi,
- 19.Smt. H.S.Leevath, ...

Applicants

( Applicants 1 to 19 are working as Senior Accountants in the Office of the Accountant General, (A &E), Karnataka, Bangalore - 1.)

( Dr. M.S.Nagaraja ... Advocate )

Vs.

1. The Accountant General,  
( Accounts & Entitlements )  
Karnataka, Bangalore - 1.
2. The Comptroller And Auditor  
General of India,  
No.10. Bahadur Shah Zafar Marg,  
New Delhi - 2.
3. The Government of India,  
by its Secretary,  
Ministry of Finance,  
(Department of expenditure)  
New Delhi - 1.

... Respondents

( Sri M.Vasudeva Rao ... Advocate )

These applications have come up before the court today.

Hon'ble Sri P.Srinivasan, Member (A) made the following :

*[Signature]*

ORDER

These applications involve identical facts and issues as those in M.NANJUNDA SWAMY AND OTHERS v. ACCOUNTANT GENERAL, KARNATAKA A.Nos.1327 to 1332/86 decided by this Tribunal on 7/8.7.1987. Both Dr. M.S.Nagaraja appearing for the applicants and Sri M.V.Rao for the Respondents state that the decision of this Tribunal in Nanjunda Swamy's case has not been taken in appeal to the Supreme Court and has, therefore, become final.

2. Since we are in respectful agreement with the decision in Nanjunda Swamy's case rendered by another Bench of this Tribunal, we pass the following orders :

(i) We declare that the applicants are entitled for the revised pay scales extended by the Government of India in its order No.F.5(32)-E.III/86-Pt.II dated 12.6.1987 from 1.1.1986;

(ii) We direct the Respondents to fix the pay scales of the applicants in the revised pay scales in terms of order made by the Government of India on 12.6.1987 from 1.1.1986 and extend all such consequential monetary benefits flowing from the same to them from that date with all such expedition as is possible in the circumstances of the case and in any event on or before 30.4.1988.

3. Applications are allowed. But in the circumstances of these cases, we direct the parties to bear their own costs.

Sd/-  
MEMBER (A) 21/2/88

Sd/-  
MEMBER (J) 29/2/88

an.

TRUE COPY

*B.N. Venkatesh*  
DEPUTY REGISTRAR (JDL) 16/3  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE